

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the **26th** day of **AUGUST, 2020**.

ORIGINAL APPLICATION NO. 330/389/2020

HON'BLE MRS. JUSTICE VIJAY LAKSHMI, MEMBER (J)

1. Roop Nandini, aged about 22 years, d/o Late Kedar Nath R/o House no. 525-C, Unchwagarhi, Rajapur, District-Prayagraj (Allahabad).

.....Applicant

VERSUS

1. The Union of India through the Secretary, Finance, Department of Revenue Rajpath Marg, E Block, Central Secretariat, New Delhi-110011.
2. The Union of India through the Secretary, Ministry of Personnel, PG and Pensions, Department of Personnel & Training, North Block, New Delhi – 110001.
3. The Principal Chief Commissioner, Central Goods & Service Tax, Lucknow Zone, 7-A, Ashok Marg, Lucknow.
4. The Commissioner CGST & Central Excise, 38, M.G. Marg, Civil Lines, Allahabad (Prayagraj).

.....Respondents

Advocate for the Applicants : Shri Santosh Mishra

Advocate for the Respondents : Smt L P Tiwari

ORDER

This O.A. has been filed before this Bench during period of Unlock-3.

2. I have joined this Single Bench on line through Virtual Conferencing facility.
3. Shri Santosh Mishra, Advocate has appeared on behalf of applicant in Court and Shri L.P Tiwari, Advocate has appeared on behalf of all the respondents on advance notice, online.
4. The dispute in this OA relates to the compassionate appointment.
5. Heard Id. counsel for the parties on admission and perused the record.
6. Learned counsel for the applicant submits that father of applicant late Kedarnath was a Government servant in Central Excise department at Allahabad. As he was unmarried, he adopted the applicant as his daughter by way of a registered deed.

7. Kedarnath died after rendering nearly 20 years of service in the department of Central Excise, Allahabad.

8. The grievance of the applicant is that after the death of her father, she submitted several applications seeking compassionate appointment in the office of respondent No.4. But neither she was given any appointment nor reply was given to any of her applications.

9. Learned counsel for the applicant submits that a representation dated 22.5.2020 (Annexure A-1) is pending before respondent Nos. 3 and the applicant will be satisfied if a direction is issued to the respondent concerned to decide this representation dated 22.5.2020 in a time bound manner by a reasoned and speaking order.

10. Learned counsel for the respondents has no objection to this limited prayer made by the learned counsel for the applicant.

11. In view of the above, no fruitful purpose will be served by keeping this OA pending and it is finally disposed of at the admission stage with the direction to the respondent concerned to decide the representation dated 22.5.2020 with a reasoned and speaking order in accordance with law, within a period of three months from the date of receipt of certified copy of this order and to communicate the decision to the applicant.

12. It is made clear that this Tribunal has not expressed any opinion on the merits of the case.

No order as to cost.

**(JUSTICE VIJAY LAKSHMI)
MEMBER-J**

Manish